

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 575/92 (Extension of time)
in O.A.No.290/90.

Date of Order: 5-6-92.

Between:

Secretary to the Government of India,
and Director General, Department of Post,
New Delhi-1.

2. Chief Postmaster General, A.P.Circle,
Hyderabad.

.. Applicants/Respondents.

and

N.Lakshmana Rao.

.. Respondent/Applicant.

For the Applicants: Mr.N.Bhaskar Rao, Addl.CGSC.

For the Respondent: Mr.K.S.R.Anjaneyulu, Advocate.

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN)

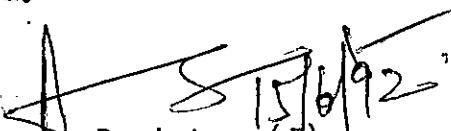
AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

The Tribunal made the following Order:-

This M.A. is filed on 30-5-1992 even though the time limit of three months stipulated in the judgment in the O.A. had expired on 17-4-1992 i.e., three months from the date the respondents had received the order. Shri Naram Bhaskar Rao for the applicants in this M.A. explained the difficulties in implementing the judgment and wanted further time till 16.7.1992. Shri K.S.R.Anjaneyulu, learned counsel for the respondent in the M.A., however, opposed extension of time. After hearing both the sides, we allow the time asked for by the applicants in the M.A. upto 16.7.1992 for implementing the judgment dated 1-1-1992 in O.A.290/90.

We make it clear that further extension will not be granted. The M.A. is accordingly allowed.


Deputy Registrar (J)

To

1. The Director General, Secretary to the Govt. of India,
Dept. of Posts, New Delhi-1.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. One copy to Mr. K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
4. One copy to Mr. N.Bhaskar Rao, Addl. CGSC. CAT.Hyd.
5. One spare copy.

pvm.

18/6/92